

**Central Administrative Tribunal
Madras Bench**

OA 310/01365/2019

Dated Tuesday the 22nd day of October Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

M. Inbamani
1/95, Kamarajar Street
Thanakkankulam Post
Madurai – 625 006. ... Applicant

By Advocate M/s. T.K. Saravanan

Vs.

1. The Union of India rep. by the
Chief Postmaster General
Tamil Nadu Circle
Anna Salai, Chennai – 600 002.

2. The Senior Superintendent of Post Offices
Madurai Division, Madurai – 625 002.

3. The Inspector of Post Offices
Thirumangalam Sub-Division
Thirumangalam – 625 706. ... Respondents

By Advocate Mr. M. Kishore Kumar

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to regularise the services of the applicant and absorb him in any regular GDS post or in any other eligible vacant post and to pass any other orders or directions as deemed fit and proper in the circumstances of the case and thus render justice.”

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant has given a representation Annexure A4 dt. 10.08.2019 which is still pending with the respondents for consideration. He submits that the applicant will be satisfied if his representation is disposed of within a time limit stipulated by this Tribunal.
3. Mr. M. Kishore Kumar takes notice for the respondents.
4. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider the Annexure A4 representation of the applicant dt. 10.08.2019 in accordance with law and pass a reasoned and speaking order within a period of six months from the date of receipt of copy of this order.**
5. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)

AS

22.10.2019

(P. Madhavan)
Member (J)